## Central Administrative Tribunal Principal Bench: New Delhi

CCP No. 74/1997 in O.A. No. 669/1995



New Delhi, this the 7th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J) Hon'ble Shri S.P. Biswas, Member (A)

Shri C.L. Rana, s/o Shri Ram Swarup, r/o H.No. 419, village & P.O. Bijwasan, New Delhi.

Petitioner

(Through Shri R.V. Sinha Proxy for Shri R.N. Sinha)

Vs

- 1. Shri P.V. Jaikrishnan Chief Secretary, N.C.T. of Delhi, 3, Sham Nath Marg, Delhi.
- 2. Shri TDS Chaula,
  Deputy Director of Education,
  South Westr Zopne,
  Science Centre,
  Vasant Vihar,
  New Delhi.
- 3. Shri Padma Nabhaiah,
  Home Secretary,
  Union of India,
  North Block,
  New Delhi

Respondents

(By Advocate: Shri Raj Singh for Respondent Nos 1 & 2) Shri N.S. Mehta, for Respondent No. 3 Shri R.P.Aggarwal for respondent no.4.

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The Union Public Service Commission has entered appearance in response to our notice and according to them the file was infact received in UPSC on 18.10.1996 but was returned as incomplete on 7.11.1996. The file was received back by them only on



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12.4.1997, appearntly after the receipt of the natice in this Contempt Petition, but the same was not complete by this time also.

The counsel appearing on behalf of the U.P.S.C. stated that they have again received the file on 28.4.1997 and stated that in case the file is complete they will take sometime to dispose of the matter. Considering the fact that it is already lying pending, the UPSC may consider to dispose of this file on priority basis with utmost earnestness and we hope that it will be done by 1.7.1997. Learned counsel for the respondents undertakes to complete the entire formalities within the time given. In view of this undertaking, these contempt of courts proceedings are dropped and the notices issued to the respondents are discharged granting liberty to the petitioner to revive this C.P. in case this undertaking is violated. Liberty is also given to the petitioner to approach the appropriate forum for relief after the matter is disposed of by the respondents.

(S.P. Fiswas)

Member (A)

(Dr. Jose P. Verghese Vice-Chairman (J)

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